

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**C.P.(IB)870/MB/2022**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **L&T FINANCE LIMITED V/s MR. VINOD**  
**CHATURVEDI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P.(IB)870/MB/2022**

1) Ms. Anamika Singh, Ld. Counsel for the Petitioner and Mr. Rupal Shrimal,  
Ld. Counsel for the Respondent are present.

2) Heard Ld. Counsel for the Parties extensively for the considerable time.  
Reply filed by the Respondent herein is neither available on the DMS Portal  
nor in the Registry. In that view of the matter, Respondent is directed to  
ensure the Hard copies of the Reply filed by them is available with the Bench  
on the next date of hearing. Stand over to 28.06.2024, for further  
consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare